

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 3430/2001

(18)

New Delhi this the 23rd day of April, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K.Majotra, Member (A)

Smt. Leela,
Reservation Supervisor,
IRCA, Northern Railway,
New Delhi.

, Applicant

(By Advocate Shri Madhav Panikar)

VERSUS

1. Union of India through
The Secretary,
Railway Board,
Rail Bhawan, New Delhi.
2. The General Manager (P),
Northern Railway,
Baroda House, New Delhi.
3. The Additional General Manager,
Northern Railway, Baroda House,
New Delhi.
4. The Chief Commercial Manager (PM)
IRCA, Reservation Complex,
Northern Railway, New Delhi.
5. The Manager (System),
IRCA, Reservation Complex,
New Delhi.

, Respondents

(By Advocate Shri Rajinder Khatter)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

After hearing both the learned counsel for sometime when it was pointed out that necessary parties have not been impleaded in this OA, Shri Madhav Panikar, learned counsel seeks permission to withdraw OA. He also seeks liberty to proceed in accordance with law.

2. In view of the above, OA is dismissed as withdrawn with liberty in accordance with law as advised.

V.K.Majotra
(V.K.Majotra)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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